

AWARD
BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 446 of 2017

1. Petitioner/Appellant:- Theophil Dang

Versus,

2. Respondent/O.P.(s): 1 The State of Jharkhand.
 2 Sri Upendra Narayan

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Sr. Advocate Member:- Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

It has been submitted by Mr. Bhawesh Kumar, learned S.C. - II, that a draft of Rs. 99,926/- has already been handed over to the petitioner which has been accepted by the petitioner.

In such view of the matter, there being full compliance of the order dated 14.07.2016 passed in W.P.(S) No. 3429 of 2016, this application stands disposed of.

Let a photocopy of the draft be kept on the record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded

.....
Petitioner/Plaintiff/ Appellant

SD Rongon mukhopadhyay (J)

.....
Respondent/O.P.

[Signature]

.....
Sign. of Advocate Member

(Seal of the Committee)

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